श्री सिकन्दर बक्त: या तो मिनिस्टर साहब यह कहें कि रिपोर्ट दुरूस्त है, अधंटीकेट कहें उसको तो ठीक है।

. مری سکندریخست : یا تومنسٹرمساص بورف درست بسم . اتفنشيكيد

## THE DEPUTY CHAIRMAN: I am

not allowing. (Interruptions) It is very sad. First, the Members ask lor my ruling. I can give a ruling in my wisdom. I cannot be that intelligent as Mr. Sikander Bakht or other Members arc. I have my limited understanding, if I may say that. (Interruptions) Just a minute. Please sit down While I am standing, please take your seat. If any Minister lays any Paper, it is understood that it is authenticated. There is no point of my asking him again to reauthenticate it. So. it is already authenticated. Whatever charge is being levelled in this House that the Annual General Meeting did not take place or it was not in order the Minister will find out that and report to the House. आप जरा कॉमेंटरी येद करेंगे lor a minute

so that they can hear. Otherwise, they will say that I am not understanding their point of view. He will find out what happened in the Annual General Meeting because I am quite sure he was not a member or he was not present over there. He will come back to the House and report it to us. And (he committee on Papers Laid should also examine all the other details. Till then...(Interruptions)... Now. that point is over, there is nothing. Now, the Report and Minutes of the Standing Committee on Food...(Interruptions)

SHRI GURUDAS DAS GUPTA: Has he laid it? ...(*Interruptions*)..

- (1) Report and Accounts of (1993-94) of various nationalised Banks.
- (2) Report and Accounts of (1992-93) of Delhi Financial Corporation, National Institute of Public Finance and Policy, New Delhi.
- (3) Accounts (from 21st February, 1992 to 31st March, 1993) or Securities and Exchange <u>Board</u> of India Bombay.

- (4) Report and Accounts of Kamraj rural Bank Sopore and Mizoram Rural Bank Aizawal and statement on Market borrowing by Central Govt.
- (5) Notifications of Ministry of Finance (Deptt, of Revenue)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHAR MURTHY): Madam. I lay on the Table—

(I) (a) A copy each (in English and Hindi) of the Annual Report on the working and activities of (he State Bank of India, for the year 1993-94. together with the Accounts and the Auditors' Report thereon, under subsection (4) of section 40 of the State Bank of India Act. 1955.

I Placed in Library. *See* No. LT-6405/94].

(b) A copy each (in English and Hindi) of the Annual Report on the working and activities of the following Banks, for the year 1993-94, together with the Accounts and the Auditors' Report thereon, under subsection (3) of section 43 of (he State Bank of India (Subsidiary Banks) Act, 1959

(1) State Bank of Indore;
(2) State.Bank of Hyderabad:
(3) Sta(c Bank of Mysore;
(4) Slate Bank of Patiala; and
(5) Stale Bank of Bikaner and Jaipur.

[Placed in Library. For (1) (o (5) *See* No. LT-6406/94 to 6410/94].

(c) A copy each (in English and Hindi) of the Annual Report on the working and activities of the following Banks, for lhc year 1993-94, together with the Accounts and the Auditors' Report thereon, under subsection (8) of section IO of Banking Companies the (Acquisition and Transfer of Undertakings) Act. 1970:----(1) Bank of Baroda; (2) Bank of Maharashtra; and (3) Dena Bank.

[Placed in Library. For (I) to (3) *See* No LT-6400/94 to 6402/94]

(d) A copy each (in English and Hindi) of the Annual Report on the working and activities of the following Banks, for. the year 1993-94, together with the Accounts and the Auditors' Report thereon, under subsection (8) of section 10of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—

(1) Oriental Bank of Commerce: and (Placed in Library. *See* No. LT-6403/941.

(2) Punjab and Sind Bank. [Placed in Library. *See* No. LT-6404/

94].

- (2) (a) A copy each (in English and Hindi) of the following papers:—
  - (i) Twenty-sixth Annual Report and Accounts of the Delhi Financial Corporation for the year 1992-93, together with the Auditors' Report on the Accounts, under sub-section (3) of section 38 of the Stale Financial Corporations Act, 1951.
  - (ii) Audit Report on the Accounts of the Delhi Financial Corporation for the year 1992-93, under subsection (7) of section 37 of the State Financial Corporation Act, 1951.
  - (iii) Review by Government on the working of the above Corporation.
  - (iv) Statement giving reasons tor the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. LT-6301/94].

- (b) (i) Annual Report and Accounts of the National Institute of Public Finance and Policy, New Delhi, for the year 1992-93. together with the Auditors' Report on the Accounts.
  - (ii) Review by Government on the working of the above Institute.
  - (iii) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(Placed in Library. *See* No. LT-6414/94].

(3) (a) Annual Accounts of the Securities and Exchange Board of India, Bombay, for the periods from the 21 st February, 1992 to 31st march, 1992 and 1st April, 1992 to 31st March, 1993 and the Audit Report thereon, under subsection (4) of section 15 of the Securities and Exchange Board of India Act, 1992.

(b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-6302/94 and 6303/94].

(4) (a) Annual Report and Accounts of the Kamraz Rural Bank, Sopore (Jammu and Kashmir) for the year 1991-92, together with the Auditors' Report on

the Accounts.

[Placed in Library. See No. LT-6304/94].

- (b) Annual Reports and Accounts of the following Regional Rural Banks for the year 1992-93 together with the Auditors' Report on the Accounts:—
- (i) Kamraj Rural Bank, Sopore (Jammu and Kashmir):

(Placed in Library. See No. LT-6412/94].

(ii) Mizoram Rural Bank, Aizawal (Mizoram).

[Placed in Library. *See* No. LT-6413/94].

(c) Statement on market borrowing by Central Government during 1994-95.

[Placed in Library. See No. LT-6419/94],

(5)(a) A copy (in English and Hindi) of the

Ministry of Finance (Depsirtment of Revenue) Notification G.S.R. No. 605(B), dated the 4th August, 1994, seeking to waive payment of excise duty in excess of 15 per cent *advalorem* on machinery, plant or laboratory equipment, for the period from 28th February, 1993 to 22nd April, 1993. under sub-section (2) of section 38 of the Central Excise and

<sup>\*</sup> Transliteration in Arabic script

Salt Act, 1944, together with an Explanatory memorandum thereon.

(Placed in Library. See No. LT-6352A/94].

(b) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 600(E), dated the 29th July, 1994, exempting the IS items of local consumption viz. Goal skin Sheep skin, Horses, Goats etc. from the whole of the basic and additional duties of customs, leviable thereon when imported from China through "Gunji' and "Village Namgaya' Shipkila Land Customs Stations on the Indo-China border, under section 159 of the Customs Act, 1962, together with an explanatory memorandum thereon.

[Placed in Library. *See* No LT-6416/94].

## Memorandum of understanding (1994-95) between Govt, of India and various Power Corporations

SHRI P.V. RANGAYYA NAIDU: I lay on the Table a copy each (in English and Hindi) of the following papers:—

 Memorandum of Understanding between the Government of India (Ministry of Power) and the North Eastern Electric Power Corporation Limited for the year 1994-95.

[Placed in Library. See No. LT-6319/ 94]

(ii) Memorandum of Understanding between the Government of India (Ministry of Power) and the Power Finance Corporation Limited for the year 1994-95.

[Placed in Library. See No. LT-6320/94].

(iii) Memorandum of Understanding between the Government of India (Ministry of Power) and the National Hydroelectric Power Corporation Limited for the year 1994-95.

[Placed in Library. *See* No. LT-6321/94].

AN HON. MEMBER: Has he authenticated it?

SHRI SIKANDER BAKHT: It is presumed that il is authenticated. (*Interruptions*)

THE DEPUTY CHAIRMAN: Please sit down.

SHRI S. JAIPAL REDDY (Andhra Pradesh): The Chair cannot authenticate for the Minister.

THE DEPUTY CHAIRMAN: Exactly. I cannot. And that is the reason why, Jaipal Reddyji, if you remember, at any time, if any Private Member wants to lay anything on the Table of the House, we do not permit because they do not authenticate it. And if in those cases where the Members have taken the responsibility and authenticated it. only on that condition, we have permitted them to lay it on the Table of the House. In the case of the Minister, when it is listed in his name, it has to be authenticated, and he has authenticated it. (Interruptions)

SHRI S. JAIPAL REDDY: That is what we have been asking.

SHRI SIKANDER BAKHT: Let him answer specifically.

SHRI S JAIPAL REDDY: Why is the Minister refusing... (Interruptions)

SHRI SIKANDER BAKHT: You should not protect the Minister. Madam, I am quoting from this "Practice and Procedure in Parliament". This is about laying of Papers on the Table. (Interruptions)

THE DEPUTY CHAIRMAN: I am not starting new procedures in this House that every Minister should get up and...(*Interruptions*)

SHRI SIKANDER BAKHT: Madam, I am reading it from here...

THE DEPUTY CHAIRMAN: No, I am not taking it. Now, the Report of the Standing Committee on Food, Civil Supplies and Public Distribution—Shri Sunder Singh Bhandri. (Interruptions).

SHRI SIKANDER BAKHT: He has no| authenticated it.

THE DEPUTY CHAIRMAN: It is authenticated.

SHRI JAIPAL REDDY: No, No.

(Interruptions)